

**IN THE HIGH COURT OF MEGHALAYA  
SHILLONG**

**Statement showing the category wise & Bench wise number of cases of Institution,  
Disposal and Pendency in respect of the High Court of Meghalaya  
W.e.f.01.05.2019 to 31.05.2019**

Sl.No	Category of Cases	Category of Benches	Opening Balance	Institution	Disposal	Pending as on 31.05.2019
1	(RFA) Regular First Appeal	S/B	1			1
		D/B				
2	(MAF) Misc Appeal First	S/B	2		2	
		D/B				
3	(RSA) Regular Second Appeal	S/B	7			7
		D/B				
4	(CRP) Civil Revision Petition	S/B	45	6	5	46
		D/B	2		1	1
5	Review Petition	S/B	7	1	4	4
		D/B	1		1	
6	(WPC) Writ Petitions (Civil)	S/B	537	42	31	548
		D/B	51	5	2	54
7	(CA) Company Appeal	S/B				
		D/B				
8	(C.Ptn) Company Petition	S/B	2			2
		D/B				
9	(PIL) Public Interest Litigation	S/B				
		D/B	22	3	2	23
10	(WA) Writ Appeal	S/B				
		D/B	46	1	7	40
11	(Test. Case) Testamentary Case	S/B	1			1
		D/B				
12	(Cont Case C) Contemp Case Civil	S/B	16	5	2	19
		D/B		1		1
13	TR.P.(C) Transfer Petition Civil	S/B	3	2		5
		D/B				
14	(SA) Second Appeal	S/B	1			1
		D/B				
15	(FA) First Appeal	S/B	2			2
		D/B				
16	Arbitration Petition	S/B	0			0
		D/B				
17	Arbitration Appeal	S/B				
		D/B	3			3
18	First Appeal from Order (FAO)	S/B		1		1
		D/B				
19	Central Excise ap	S/B				
		D/B	1			1
20	Custom Appeal (Cus. Appl)	S/B			1	
		D/B	6			5
21	Cross Appeal (CrAppl)	S/B		1		1
		D/B				
22	Motor Accident Claim Tribunal (MAC Appeal)	S/B	5			5
		D/B				
23	Civil Reference (C. Ref)	S/B				
		D/B	1			1
24	Criminal Reference (CrI. Ref)	S/B		1		1
		D/B				
25	(CrI A) Criminal Appeal	S/B	6	3		9
		D/B	9		4	5
26	(CrI Rev Petn) Criminal Revision Petition	S/B	6	10		16
		D/B				
27	(CrI Petn) Criminal Petition	S/B	16	6	1	21
		D/B				
28	Contempt Case (suo-motu) (crI.op(c))	S/B				
		D/B	1			1
29	Bail Application / Anticipatory Bail (BA/AB)	S/B	3	4	4	3
		D/B				
30	(W.P.CrI) Writ Petition (Criminal) (Habeas Corpus)	S/B				
		D/B	1			1
31	(Trp P CrI) Transfer Petition (Criminal)	S/B		1	1	
		D/B				
<b>TOTAL</b>			<b>804</b>	<b>93</b>	<b>68</b>	<b>829</b>

Restored Cases: WP(C) No.413/2016; WP(C) No.301/2018; WP(C) No.302/2018; WP(C) No.306/2018; Tr.P.(C) No.1/2019 and FAO No.7/2003

CrI.No.12/2019 converted to CrI.Rev.P. No.19/2019 and MC(PIL) No.3/2019 converted to PIL No.5/2019